

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:468
ANSWERED ON:24.11.2011
LAND RECORDS
Reddy Shri Modugula Venugopala

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has launched any new programme for strengthening revenue administration, updating of land records and survey of land in the country;
- (b) if so, the salient features of the programme;
- (c) whether proposals from the State Governments have been received by the Union Government in this regard;
- (d) if so, the details thereof and the action taken by the Government thereon, State- wise; and
- (e) the details of the assistance provided to various States under the said programme since inception, State-wise?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) & (b) The Cabinet, in its meeting held on 21st August, 2008, had approved merging of the Centrally-sponsored schemes of Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) and Computerization of Land Records (CLR) and their replacement with a modified Centrally-sponsored scheme in the shape of the National Land Records Modernization Programme (NLRMP).

The salient features of the new Programme are the following:

The NLRMP has been conceptualized as a major system and reform initiative that is concerned not merely with computerization, updating and maintenance of land records and validation of titles, but also as a programme that will add value and provide a comprehensive database for planning developmental, regulatory and disaster management activities by providing location-specific information, while providing citizen services based on land records data.

A system for concurrent and continuous updating of land records based on current changes will be in operation in all the tehsils, taluks, revenue circles, etc. Simultaneously, steps will be taken for comprehensive survey/re-survey of land using modern technology like High Resolution Satellite Imagery, aerial photography, electronic total stations, Global Positioning System etc.

A major focus of the Programme is on citizen services, such as providing Records of Rights (RoRs) with maps; other land-based certificates such as caste certificates, income certificates (particularly in rural areas), domicile certificates; information for eligibility for development programmes; land passbooks, etc.

The programme is to be implemented in a time-bound manner and it is expected that all the districts in the country will be covered by the end of the 12th Five Year Plan. Further, all the activities under the NLRMP are to converge in the district and district will be the unit of implementation.

Under the Programme, the Central Govt. is providing financial assistance to the States - 100% for the Components of Computerization of textual & spatial land records, training and capacity building, 50% for survey/resurvey and modern record rooms and 25% for computerization of Registration offices and their connectivity to revenue offices.

(c) Yes, Sir.

(d) & (e) The proposals received from the States and UTs were examined and placed before the Project Sanctioning & Monitoring Committee under the NLRMP, which sanctions the amounts as per the admissibility and approved funding pattern.

The details of funds sanctioned by the Committee and released to the States/UTs under the programme since its inception are given in the Annexure.